

ACT No. V OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th February, 1895.)

An Act to amend the Cantonments Act, 1889.

WHEREAS it is expedient to amend the Cantonments Act, 1889; It is hereby enacted as follows:—

XIII of 18

1. (1) This Act may be called the Cantonments Act Amendment Act, 1895.

(2) It extends to the whole of British India; and

(3) It shall come into force at once.

2. To section 26 of the Cantonments Act, 1889, XIII of 18 the following shall be added, namely:—

“ Provided that no such rule shall contain any regulation enjoining or permitting any compulsory or periodical examination of any woman by medical officers or others for the purpose of ascertaining whether she is or is not suffering from any venereal disease, or is or is not fit for prostitution, or any regulation for the licensing or special registration of prostitutes, or giving legal sanction to the practice of prostitution, in any cantonment.”

*Articles, extent  
of the  
Cantonment.  
to  
of*